

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB - 2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises

....Applicant

Vs.

M/s Chandralekha Constructions Pvt Ltd.

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 29.10.2019

CORAM:

SHRI P.S.N PRASAD

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ashok Kumar Juneja and Adv. Akshita Rishi

For the Respondent

ORDER

Heard the submissions made by the Ld. Counsel for Operational Creditor/Petitioner. No one is present on behalf of Corporate Debtors/Respondent. Notice to the Corporate Debtors by all modes including process of the bench. Notice be served to Corporate Debtors through its Directors. Affidavit of service to be filed by the next date. Dasti is also allowed. Post the matter for 20.11.2019.

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-

(P.S.N PRASAD)
MEMBER (J)

CG